

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL BENCH, BHOPAL**

**Original Application No. 58/2022**

**(CZ)**

**Milind Thakre**

**VS**

**State of Madhya Pradesh & Ors**

**Date of Inspection :-** 18/08/2022

**Committee members :-**

- 1- Collector Balaghat (M.P.)
- 2- Deputy Conservator of Forest Balaghat (M.P.)
- 3- Regional Officer M.P. Pollution Control Board Jabalpur

**Action Taken Report in compliance of order dated 26/07/2022 issued by  
Hon'ble National Green Tribunal in the matter of O.A No. 58/2022 (CZ)  
(Milind Thakre & Vs State of Madhya Pradesh & Ors)**

Hon'ble National Green Tribunal, Central Bench, Bhopal has issued the following direction vide order dated 26/07/2022 in the O.A No. 58/2022 (CZ) Milind Thakre & Vs State of Madhya Pradesh & ors :-

1- *Issue raised in this application are:-*

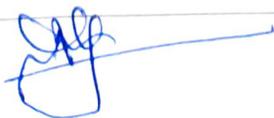
- i- *Illegal operation of Stone Crusher Unit by respondent no. 6 at village – Dahedi, Tehsil- Kirnapur, District- Balaghat (MP), without following the due process of law.*
- ii- *Illegal encroachment in forest land Khasra No. 465 admeasuring about 13.2940 Hectares.*
- iii- *Use of crusher unit, storage of excavated earth, transformer and weighing – bridge by installing in the Khasra No. 465 which is recorded as forest land.*
- iv- *The stone crushers unit is flouting the set norms, rules and guidelines issued by the State Pollution Control Board and also having established in forest land. There is uncontrolled emission and dust is clearly visible at alleged site having substantial issue related with environment, and there is irreparable damage caused to the forest and its ecology.*

*Hon'ble NGT constituted a Joint Committee consisting of:-*

- i- *Collector, Balaghat, (M.P.).*
- ii- *Deputy Conservator of Forest, Balaghat, (M.P.).*
- iii- *One representative from Madhya Pradesh Pollution Control Board*

*The Committee vide above orders was directed to visit the place and submit the factual and action taken report within six weeks.*

*Copy of Hon'ble NGT order dated 26/07/2022 is attached with **Annexure-I***

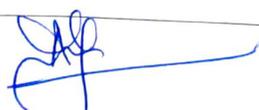


In compliance of the Hon'ble NGT order the joint committee consisting below mentioned officers visited the site located at village –Dahedi, Tehsil- Kirnapur, District- Balaghat (MP) on dated 18/08/2022

- i. Ms Nikita Mandloi, Sub Divisional Magistrate, Tehsil-Kirnapur Dist-Balaghat
- ii. Shri Grajesh Kumar Barkade, DFO Balaghat
- iii. Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur
- iv. Shri Sohan Salame, District Mining officer Balaghat Dist-Balaghat
- v. Shri Sanjay Verma Assistant Engineer , M.P. Pollution Control Board Jabalpur
- vi. Shri Hira Lal Tekam, Revenue Inspector, Kirnapur Dist-Balaghat

### **FIELD OBSERVATIONS:**

- It is submitted that Shri Dinesh Agrawal was granted prior EC vide letter No. 3577/SEIAA/2020 dated 15/07/2015 later the same was transferred to M/s Tirupati Minerals for the crusher based stone Quarry (Open caste Manual/ Semi Mechanized Method) in area of 3.237 Hectares for the production capacity of 28500 Cum/ Year at khasra No. 466 & 467, Village-Dahedi Tehsil-Kirnapur Dist-Balaghat. Based on EC the Board has granted consent to operate (CTO) along with change of name to M/s Tirupati Minerals for stone Quarry. CTO & Copy of EC is enclosed with **Annexure No. II & III**
- The Board has granted Consent to Establishment to Shri Dinesh Agrawal Stone Crusher at Khasra No. 466 & 467 Area 2.0 Hect Village-Dahedi Teh-Kirnapur Dist-Balaghat on dated 23/02/2016 for Crushing of stone Gitti. Later Board has granted revised CTE along with change of name to M/s Tirupati Minerals (Stone Crusher) on dated 23/08/2022 as per the application made by the PP. Copy of Consent to Establishment is enclosed as **Annexure-IV**



- During inspection Committee verified that the Stone Mine & Stone Crusher under investigation is established in Khasra No. 466 & 467 Village-Dahedi Tehsil-Kirnapur Dist-Balaghat. During inspection panchnama has been made by the committee members which is enclosed as **Annexure no. V.**
- It was also observed and verified that the Khasra No. 465 (13.294 Ha) at Village-Dahedi Tehsil-Kirnapur Dist-Balaghat has been recorded as orange category of forest (bade jhad ka Jungle) however this land has only degraded vegetation and also rural road passing across this part land. Copy of report received from Collector Balaghat & Revenue Inspector along with map is enclosed as **Annexure no. VI.**
- During inspection the land was measured and marked the above places by the Revenue inspector & Patwari in the presence of the committee members. Which revealed following:
- It is found that GI sheet wind braking wall & temporally vehicle stand (with the cover of GI sheet) is in Khasra No. 465. The area about 4350 square feet land is encroachment is found in Khasra No. 465 but stone crusher and mine is in Khasra No. 466 & 467 Village-Dahedi Tehsil-Kirnapur Dist-Balaghat as per EC for which mining lease is sectioned.
  - The Stone Crusher is situated at about 50 meter from the Village Panchayat road and there is no residential area within 1 KM radius from the lease boundary. The only approach road for the mine and crusher passes through Khasra No. 465. Copy of Map is enclosed as **Annexure-VI**
- During inspection the stone crusher was found closed (not in operation) but old crushed aggregate and dust was kept in the premises. This reveals that the stone crusher was operating in the past without obtaining consent to Operate from the Board.
- During inspection it is observed that stone crusher has provided cover screen & water sprinkling system for control of air pollution.



- As per information given by Project proponent the stone Crusher was operated in for 10 days during the year 2021 & for 07 days during the year 2022 and about 7165 cubic meter stone was crushed which was excavated from the sanctioned mine as mentioned in Para 1. Copy of reply received from project proponent & letter received from the District Mining Officer, Balaghat is enclosed as **Annexure-VII**
- Photographs along with coordinate as taken by GPS Camera during inspection is enclosed as **Annexure-VIII**

### **Environmental Compensation for violation**

From above findings it reveals that the crushing operations have been carried out by the proponents with consent of Board. Accordingly, the Environmental Compensation has been computed and proposed as below.

As per CPCB the Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

#### **Where**

- **EC is Environmental Compensation in Rs**
- **PI = Pollution Index of industrial sector**
- **N = Number of days of violation took place**
- **R = A factor in Rupees for EC**
- **S = Factor for scale of operation**
- **LF = Location factor**

#### **Penalty (Environmental Compensation) Calculation for non compliance of Environmental law:-**

PI = Pollution Index of industrial sector (Red)	80
N = Number of days of violation took place	17
R = A factor in Rupees for EC	250
S = Factor for scale of operation (Small Scale unit)	0.5
LF = Location factor (Population of Village Dahedi is about 3000)	1.25



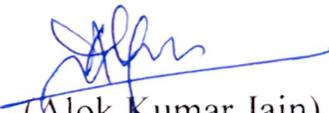
Formula	Penalty Impose in Rs.
EC= 80x17x250x0.5x1.25	2,12,500.00
Rupee Two Lac Twelve Thousand Five Hundred Only	

**Recommendations:-**

1. An encroachment of about 4350 Sqft. was observed in Khasra No. 465. The encroachment includes temporary structures, such as wind-breaking wall, Parking Space etc. these have to be shifted by the proponent within the sanctioned area.
2. At least 200 trees shall be planted in the region by the project proponent in coordination with the Panchayat.
3. Fixed water sprinkling system shall be installed in the lease area to control the fugitive emissions.
4. The Stone Crusher shall not be operated without obtaining Consent to Operate from the M.P. Pollution Control Board.
5. PP shall obtain permission from the competent authorities to use the part of road passing through Khasra No. 465.
6. The PP shall deposit the Environment Compensation that may be imposed by the M.P. Pollution Control Board for the violation of environmental rules.

  
(Dr. Girish Mishra)  
Collector  
Dist-Balaghat

  
(Grejesh Kumar Barkade)  
DFO  
Balaghat

  
(Alok Kumar Jain)  
Regional Officer  
M.P. Pollution Control  
Board Jabalpur

  
(Sohan Salame)  
Mining Officer  
Balaghat  
Dist-Balaghat

Item No. 01

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL**  
(Through Video Conferencing)

**Original Application No. 58/2022(CZ)**

Milind Thakre

Applicant(s)

Versus

State of Madhya Pradesh & Ors.

Respondent(s)

Date of hearing: **26.07.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant (s): Mr. Dharamvir Sharma, Adv.

For Respondent(s): None.

**ORDER**

1. Issues raised in this application are :-

- i. Illegal operation of Stone Crusher Unit by respondent no. 6 at village – Dahedi, Tehsil- Kirnapur, District- Balaghat (MP), without following the due process of law.
- ii. Illegal encroachment in forest land Khasra No. 465 admeasuring about 13.2940 Hectares.
- iii. Use of crusher unit, storage of excavated earth, transformer and weighing – bridge by installing in the Khasra No. 465 which is recorded as forest land.
- iv. The stone crushers unit is flouting the set norms, rules and guidelines issued by the State Pollution Control Board and also having established in forest land. There is uncontrolled emission and dust is clearly visible at alleged site having substantial issue related with environment, and there is irreparable damage caused to the forest and its ecology.

2. The contention as raised has been supported by the document at Annexure-A-4 where the Khasra No. 465 has been recorded as a forest land.

3. A substantial issue of environment has been raised.

4. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within Six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
  - i. Collector, Balaghat, (M.P.).
  - ii. Deputy Conservator of Forest, Balaghat, (M.P.).
  - iii. One representative from Madhya Pradesh Pollution Control Board
7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
8. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
9. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **29<sup>th</sup> August, 2022.**

**Sheo Kumar Singh, JM**

**Arun Kumar Verma, EM**

26<sup>th</sup> July, 2022  
O.A. No. 58/2022(CZ)  
PN



# Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal  
Valid up to 12/10/2022

CONSENT NO: \*\*\*

PCB ID: 54856

Annexure-II

Outward No:19547\_15/01/2021  
NO: /MPPCB/JBP

Consent No:AW-84225

To,  
The Occupier,  
M/s. Shri Tirupati Minerals (Bolder Mine),  
Old Name :- M/s Dinesh Agrawal Bolder Mine  
Village-Dahedi Tehsil-Kirnapur  
Dist : Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 & Change of Name.

Ref: Your Consent to Operate Application Receipt No. 1045459 Dt. 07/01/2021 and last communication received on Dt.07/01/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 12/10/2022 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: K.H.No 466,467 (Area - 3.237 Hct.), Village-Dahedi, Tehsil-Kirnapur, Dist-Balaghat

Latitude : 21.6660 Longitude : 80.3648

b. The capital investment in lakhs: Rs. 20

c. Product & Production Capacity:

Product	Qty / year
Mining of Bolders	28500.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 12/10/2022 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

### Terms & Conditions :

- 1- All the liability under the provisions of the Water (Prevention & Control) of Pollution) Act, 1974 and Air (Prevention & Control) of Pollution) Act, 1981 shall be applicable on changed name organization
- 2- The other content of the consent orders/permissions of the Board and consecutive renewals issued till date shall be binding on the new name organization
- 3- The Name changed with new name Shri Tirupati Minerals (Bolder Mine) in place of Dinesh Agrawal



e-Signed On 15/01/2021 15:37:53  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # HSN2T7JE4C

ALOK KUMAR JAIN  
Regional Officer



# Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.000	Water Source	Remark
1	Domestic Purpose	1.000	0.000	Other	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

### 10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

**Consent No:AW-84225**



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Material Handling	water sprinkler	0		Dust Suppressor, Green Belt, Water Sprinkler,	RSMP

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### Additional Air condition:- (if any) :-

- Mine shall adopt wet drilling method to carry out drilling operation.
- Curtaining of site shall be down using appropriate media.
- Transportation of material shall be done in covered vehicle
- Water sprinkler shall be provided to avoid dust generation during material unloading.
- The muck pile shall be sprayed with water prior to loading .
- Dense plantation shall be carried out all around the quarry lease area in barrier zone of 7.5 m @ 45 Trees / Hectare.
- Control blasting shall be carried out in such a manner that there shall be no heavy vibration, fly rock problems may come up. The secondary blasting shall be totally eliminated with the help of hydraulic rock breaker.
- Regular wetting/sprinkling of haul road & transportation road shall be carried out by tankers.
- Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise.
- Over loading shall be avoided.



## **GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

**Consent No:AW-84225**



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

### Additional condition:- (if any) :-

- 1- This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
2. Mine shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by DEIAA
3. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable .
4. Mine shall comply the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions.
5. The mining activity shall be done manually and / or by semi mechanized method
6. Mining shall be done as per approved Mining Plan submitted by the mine
7. Mine Shall provide barbed wire fencing all around the quarry lease area & install the sign board of danger / prohibited area at the entrance of quarry area.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 15/01/2021 15:37:53  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # HSN2T7JE4C

ALOK KUMAR JAIN  
Regional Officer

**Consent No:AW-84225**



**State Environment Impact Assessment Authority, M.P.**  
(Ministry of Environment, Forest and Climate Change, Government of India)

**Environmental Planning & Coordination Organization**  
Paryavaran Parisar, E-5, Arera Colony  
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 5340 /SEIAA/

Date: 08.12.20

To,

Shri Tirupati Minerals,  
Prop. Shri Atul Pathak,  
Ward No. 15, Baihar Road,  
Balaghat (MP)-481001

**Sub:- Case No. 2083/2014 - Prior Environmental Clearance for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (M.P) by Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601- Regarding transfer of EC in the name of Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001.**

The case was discussed in 648<sup>th</sup> SEIAA meeting dtd 08.12.2020 and it has been recorded that .....

- (1) "It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 3.237 ha. for production capacity of 28500 cum per annum at Khasra No. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (MP) by Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
- (2) The Prior Environmental Clearance letter was issued SEIAA vide L.No. 3577/SEIAA/2015 dtd. 15.07.2015 in the name of " Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
- (3) It is noted that PP has requested vide no Nil dtd. 23.11.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely " Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001, in place of Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
- (4) It is noted that in support of his request the PP has submitted the following documents
  - i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001.
  - ii. Notarised affidavit of Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601 mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
  - iii. Copy of Prior EC issued by SEIAA vide letter No. 3577/SEIAA/2020 dtd.15.07.2015.
  - iv. Copy of Approved Mining Plan with Environmental Management Plan of Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001,
  - v. Lease transfer order issued by Officer In-charge (Mining Division) to Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001 vide letter No. 1630/Khanij/Q.L./19 dated 10.12.2019.

- (5) It is noted that in EIA Notification 2006 as per Para-11 Transferability of Environmental Clearance (EC) there is a provision of transferring the EC.

**Para-11 :-** A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 15.07.2015 in the name of " Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601" is hereby transferred to Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001, for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly"

In view of above, prior EC issued to **Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601** by SEIAA vide letter No. 3577/SEIAA/2020 dtd.15.07.2015 is hereby transferred to **Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001** for **Stone Quarry** (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.

  
(Tanvi Sundriyal)  
Member Secretary

EnDt No. / SEIAA/2020  
Copy to:-

Dated:

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Balaghat, M. P.
5. Divisional Forest Officer, District Balaghat, M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Balaghat, M. P.
10. Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
11. DEO, SEIAA for upload website.
12. Guard file

  
(Dr. Sanjeev Sachdev)  
Officer-in-Charge



# Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

RED-SMALL

CTE-Expansion

CONSENT NO: \*\*\*

PCB ID: 75814

Annexure-IV

Outward No:21865.23/08/2022  
NO: /MPPCB/JBP

Consider under Vivad se Vishwas Scheme

Consent No:CTE-104388

Dated: 23/08/2022

To,

M/s. Tirupati Minerals (Stone Crusher),  
Village-Dahedi Teh-Kirnapur Dist-Balaghat,  
Dist : Balaghat,

**Subject:** Grant of Consent to Establishment (CTE Expansion) under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 & Change of Name

**Ref:** Your Consent to Establish Application Receipt No. 1190367 Dt. 08/08/2022 and last communication received on Dt.04/08/2022

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village-Dahedi Teh-Kirnapur Dist-Balaghat

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra No. 466 & 467 Village-Dahedi Teh-Kirnapur Dist-Balaghat ,
- The capital investment in lakhs:** Rs. 288
- Product & Production Capacity:**

Product	Qty / year
Stone Gitti	140000.000 Cubic Meter

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

### Terms & Conditions :

- All the liability under the provisions of the Water (Prevention & Control) of Pollution) Act, 1974 and Air (Prevention & Control) of Pollution) Act, 1981 shall be applicable on changed name organization
- The other content of the consent orders/permissions of the Board and consecutive renewals issued till date shall be binding on the new name organization
- The Name changed with new name Shri Tirupati Minerals (Stone Crusher) in place of Dinesh Agrawal Stone Crusher



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # UU3YE179S5

ALOK KUMAR JAIN  
Regional Officer



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 5.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 2.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.500	WWG : 7.000	Water Source	Remark
1	Domestic Purpose	5.000	3.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

**Consent No:CTE-104388**



**11. Recording of Monitoring Activities & Results-**

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

**12. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

**13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

**14. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

**15. Disposal of Collected Solid waste/sludge-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

**16. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

**17. Prohibition of By pass system of treatment facilities-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Stone Crushing	75 TPH	Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall,	RSMP

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

**Additional Air condition:- (if any)**

**:-**

- 1-The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
- 2- The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
- 3- The stone crusher shall provide dust extraction for screen as per guideline
- 4- The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
- 5- The stone crusher shall develop 10 meters wide green belt all around the periphery to made as curtain for nearby fields.
- 6- The stone crusher shall maintain the ambient air quality within the prescribed standards
- 7- The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
  - (iv) Dust containment cum suppression system for the equipment
  - (v) Construction of wind breaking walls
  - (vi) Construction of the metal road within premises



**GENERAL CONDITIONS:**

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



## Consent Order

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

### Additional condition:- (if any) :-

- 1-The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
- 2- The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
- 3- The stone crusher shall provide dust extraction for screen as per guideline
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- 6- The stone crusher shall maintain the ambient air quality within the prescribed standards
- 7- The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
  - (iv) Dust containment cum suppression system for the equipment
  - (v) Construction of wind breaking walls
  - (vi) Construction of the metal road within premises

### **Special Conditions**

- **This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.**
- **Stone Crusher shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by SEIAA**
- **Stone Crusher shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable .**
- **Stone Crusher shall comply the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions**

For and on behalf of  
M.P. Pollution Control Board



**(Organic Authentication on AADHAR from UIDAI Server)**  
**TPAV # UU3YE179S5**

**ALOK KUMAR JAIN**  
**Regional Officer**

**Consent No:CTE-104388**

स्थल पंचनामा

(1)

आज दिनांक 18/08/2022 समय 1.30 बजे को  
 मौका स्थल ग्राम- देही तहसील- तिरनापुर के  
 ख.नं. 465 रकबा 13.294 हे. क्षेत्रफल हम  
 नीचे हस्ताक्षर करने वाले श्री हस्ताक्षर कर्ता सही-सही  
 स्थल पंचनामा लिखा देते हैं कि ग्राम- देही, तहसील  
 तिरनापुर के खसरा नं. 465 रकबा 13.294 हे. क्षेत्रफल  
 माननीय NGA सेन्ट्रल जोन ग्रेण्डल में दायर थाचिंगा नं.  
 OA No. 58/2022 दिनांक 28/07/2022 के परिपेक्ष्य  
 में गठित समिति के सदस्य वन भण्डाल इन्डिगरी (दक्षिण)  
 बालाघाट, क्षेत्रीय समुख, क्षेत्रीय कार्यालय (PCB) जबलपुर  
 ज्येष्ठ इन्डिगरी बालाघाट, अनु विभागीय इन्डिगरी राजलक्ष्मी  
 तिरनापुर स्वयं राजलक्ष्मी प्रमला, वन प्रमला, व मंडे पर  
 उपस्थित व्यक्तियों के समक्ष अद्येपित क्षेत्र का हस्ताक्षरी  
 द्वारा मंडे पर सीमांकन/चिह्नानुसंधि किया गया।

अद्येपित क्षेत्र ग्राम देही ख.नं.

465 के (रकबा 13.294) क्षेत्र की सीमा को ग्राम-साहे  
 एवं देही की सीमा से राजलक्ष्मी नक्शा इन्डिगरी अनुसार मंडे  
 पर जारी है भिन्न किया गया। तथा मंडे पर चिह्नानुसंधि उर  
 खसरा नं. 465 के क्षेत्र के सीमा में सीमाचिह्न कायम  
 किये गये हैं। तत्पश्चात खसरा नं. 465 के अंश भाग में  
 मेसर्स निरूपति मिन्सरा द्वारा रीनवेट से खनिज भण्डाल  
 कवर करने हेतु रीनवेट की दिवार खड़ी की गई है। तथा  
 शक गाड़ी रखने के लिये टिनसेड बनाया गया है। तथा  
 ख.नं. 465 की सीमा से लगाकर ~~बनभण्डाल~~  
 3 फीट में ~~चिह्नानुसंधि~~ किया गया है। ख.नं. 465 का  
 13.294 हे. श. भू. में बड़े झाड़ का जंगल मंडे में स्थित है।

तथा खदान प्रेम खण्ड केसर में जाने के लिये ख.नं 465 की सीमा से लगभग 60 फीट लम्बाई रोड <sup>निर्माण</sup> <sub>आवश्यकता</sub> हेतु किया गया है। इस प्रकार मेवती निर्दोष निम्नरत द्वारा ख.नं. उ. 465 रकबा 13.294 हे० क्षेत्त्र में से रकबा लगभग 4350 वर्ग फीट में अतिक्रमण किया गया है।

ग्राम - ढहेदी वहील - उनापुर

उं ख.नं 466, 467, भाग रकबा 3.237 हे० प्रेमकुमार मेसर्स निर्दोष निम्नरत बाबाघाट की खनिज पत्थर (केसर) आधारित उत्खनी, पट्टा क्रमि 12/10/2015 से 11/10/2025 तक 10 वर्ष के लिये स्वीकृत है। तथा ख.नं 467 भाग रकबा 2.500 हे० प्रेमकुमार खनिज शिष्टी पत्थर, बोडर रखने हेतु भण्डारण अनुज्ञप्ति दि० 06/01/2022 से 05/01/2027 तक 05 वर्ष हेतु स्वीकृत है। उक्त स्वीकृत प्रेम का राजस्व विनिलेज से मौके पर मिलान किया गया। जिसमें खदान प्रेम स्वीकृत प्रेम के अन्दर क्षेत्रा पाया गया तथा केसर मशीन खण्ड रूप क्वार्टर बिज प्रेम खण्ड भण्डारण अनुज्ञप्ति प्रेम के अन्दर ही स्थापित क्षेत्रा पाया गया।

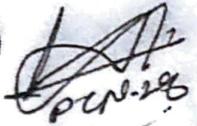
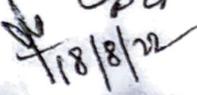
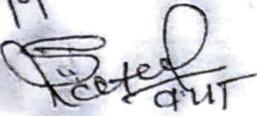
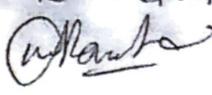
पंचनामा मौके पर बनाया गया रूप प.6.उर

बुनाया गया है।

1. श्री <sup>मेवती</sup> कुमार वरुडे (P.F.O)
2. अनु० अधि० मद्येदय/निडिता मण्डलेश्वरी
3. आलोक जैन (R.O.P.C.B)
4. सोहन सलामे (खनिज क्रमि)
5. श्री हीरालाल देकाय (राजस्व निरीक्षक)
- 6.

*[Signature]*  
18/01/2022

*[Signature]*  
State  
18/01/2022  
(MO)

- 6. गुरुदयालु जी तुरकर (पटवारी)  18/8/22
- 7. संजय वसि (S.E.P.C.B)  18/8/22
- 8. जितेन्द्र सिंह शर्मा (वनपाल) 
- 9. मुठेर पन्डे (वनरक्षक) 
- 10. रामदास बोरकर (डोकार) 
- 11. भजय पटेल - - 
- 12. विपुल खेसवार - 
- 13. परमात्मा सिंह - परमात्मा सिंह

## कार्यालय कलेक्टर (खनिज शाखा) जिला बालाघाट (म.प्र.)

Office e-mail - modqmbal@mp.gov.in Ph.No. 07632-241683

क्रमांक/1008/खनिज/2022

बालाघाट दिनांक 23/08/2022

माननीय National Green Tribunal Central Zone Bench, Bhopal में दायर याचिका क्रमांक Original Application No 58/2022 (CZ) दिनांक 28.07.2022 श्री मिलिन्द ठाकरे Vs State of Madhya Pradesh and Others में पारित आदेश के बिन्दु क्रमांक 06 अनुसार, ग्राम दहेदी तह. किरनापुर जिला बालाघाट के खसरा नं. 465 रकबा 13.2940 हे. क्षेत्र का स्थल निरीक्षण किये जाने हेतु कार्यालयीन आदेश क्रमांक 968 दिनांक 04.08.2022 द्वारा कलेक्टर जिला बालाघाट कि उपस्थिति में वनमण्डलाधिकारी दक्षिण (सा.) वनमण्डल बालाघाट, क्षेत्रीय प्रमुख क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर के अधिकारियों के साथ संयुक्त समिति गठित किया जाकर प्रकरण के संबंध में जांच हेतु दिनांक 18.08.2022 को उपस्थित होने हेतु निर्देशित किया गया।

माननीय National Green Tribunal-Central Zone Bench, Bhopal में दायर याचिका क्रमांक Original Application No 58/2022 (CZ) दिनांक 28.07.2022 के संबंध में संयुक्त रूप से गठित समिति द्वारा दिनांक 18.08.2022 को ग्राम दहेदी तह. किरनापुर जिला बालाघाट के खसरा नं. 465 रकबा 13.2940 हे. क्षेत्र कि जांच की गई। जांच के दौरान कलेक्टर जिला बालाघाट की ओर से अनुविभागीय अधिकारी (राजस्व) अनुभाग किरनापुर, वनमण्डलाधिकारी दक्षिण (सा.) वनमण्डल बालाघाट, क्षेत्रीय प्रमुख क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर, खनिज अधिकारी, राजस्व निरीक्षक, ग्राम हल्का पटवारी एवं ग्राम कोटवार, वनपाल एवं वनरक्षक उपस्थित हुये।

मौका जांच के दौरान ग्राम दहेदी तह. किरनापुर जिला बालाघाट के खसरा नं. 465 रकबा 13.2940 हे. क्षेत्र का मौके पर उपस्थित अधिकारियों के समक्ष आक्षेपित क्षेत्र का हल्का पटवारी द्वारा सीमाकन/चिन्हाकित किया गया। चिन्हाकित किया गया क्षेत्र ग्राम दहेदी एवं ग्राम सालहे कि सीमा से लगा होना पाया गया। खसरा नं. 465 रकबा 13.2940 हे. क्षेत्र राजस्व अभिलेख में बड़े झाड़ का जंगल के मद् में दर्ज होना, खसरा नं. 465 के अंश भाग में मेसर्स तिरूपति मिनरल्स द्वारा टीनसेट खनिज का भण्डारण कवर करने एवं गाड़ी रखने के लिये बनाया जाना एवं 03 फीट का अतिक्रमण, खदान क्षेत्र एवं केशर में आने के लिये लगभग 60 फीट लम्बाई का रास्ता आवागमन हेतु बनाये जाने से उक्त रकबे में लगभग 4350 वर्ग फीट में अतिक्रमण किया जाना पाया गया।

मौका जांच के दौरान ग्राम दहेदी तह. किरनापुर जिला बालाघाट के खसरा नं. 466, 467 के भाग रकबा 3.237 हे. क्षेत्र में मेसर्स तिरूपति मिनरल्स बालाघाट को खनिज पत्थर (केशर) आधारित उत्खनिपट्टा अवधि दिनांक 12.10.2015 से 11.10.2025 तक 10 वर्ष हेतु स्वीकृत होना एवं खसरा नं. 467 के भाग रकबा 2.000 हे. क्षेत्र पर खनिज गिट्टी, पत्थर, बोल्टर रखे जाने हेतु भण्डारण अनुज्ञप्ति अवधि दिनांक 06.01.2022 से 05.01.2027 तक 05 वर्ष हेतु स्वीकृत होना पाया गया। उक्त स्वीकृत क्षेत्र का राजस्व अभिलेख से मौके पर मिलान किये जाने से खदान क्षेत्र स्वीकृत क्षेत्र के अन्दर होना तथा केशर मशीन, स्टॉप क्वार्टर, भण्डारण अनुज्ञप्ति क्षेत्र के अन्दर होना पाया गया।

मौका जांच के दौरान स्वीकृत उत्खनिपट्टाधारी/भण्डारण अनुज्ञप्तिधारी के उपस्थित अधिकृत प्रतिनिधी को खसरा नं. 465 रकबा 13.2940 हे. क्षेत्र के अंश भाग रकबे में लगभग 4350 वर्ग फीट में किये गये अतिक्रमण क्षेत्र को शीघ्र हटाने हेतु निर्देशित किया जाकर भण्डारण अनुज्ञप्तिधारी को म.प्र. खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006, संशोधित मध्यप्रदेश राजपत्र (असाधारण) दिनांक 08.04.2022, म.प्र. खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2022 के नियम 17(1)(2) के तहत कारण बताओ सूचना पत्र जारी किया गया है।

उपरोक्तानुसार, माननीय National Green Tribunal Central Zone Bench, Bhopal में दायर याचिका क्रमांक Original Application No 58/2022 (CZ) दिनांक 28.07.2022 श्री मिलिन्द ठाकरे Vs State of Madhya Pradesh and Others में पारित आदेश के बिन्दु क्रमांक 06 अनुसार, ग्राम दहेदी तह. किरनापुर जिला बालाघाट के खसरा नं. 465 रकबा 13.2940 हे. क्षेत्र के संबंध में गठित समिति द्वारा दिनांक 18.08.2022 को की गई कार्यवाही का प्रतिवेदन अग्रिम कार्यवाही हेतु प्रेषित है।

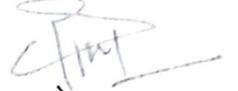
कलेक्टर

जिला बालाघाट (म.प्र.)

पू. क्रमांक / 1008 / खनिज / 2022  
प्रतिलिपि- A

बालाघाट दिनांक 23 10 2022

- 1- National Green Tribunal Central Zone Bench, Bhopal की ओर दायर याचिका क्रमांक Original Application No 58/2022 (CZ) दिनांक 28.07.2022 के संबंध में सूचनार्थ।
- 2- वनमण्डलाधिकारी दक्षिण (सा.) वनमण्डल बालाघाट की ओर सूचनार्थ।
- 3- क्षेत्रीय प्रमुख, क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर की ओर सूचनार्थ।
- 4- अनुविभागीय अधिकारी (राजस्व) अनुभाग किरनापुर जिला बालाघाट की ओर सूचनार्थ।
- 5- प्रभारी अधिकारी (खनिज शाखा) जिला बालाघाट की ओर सूचनार्थ।
- 6- उत्खनिपट्टाधारी/भण्डारण अनुज्ञप्तिधारी मेसर्स तिरुपति गिन्सलस द्वारा श्री अतुल पाठक निवासी बायपास रोड जिला बालाघाट की ओर सूचनार्थ एवं पालनार्थ।

  
कलेक्टर

जिला बालाघाट (म.प्र.)

कार्यालय राजस्व निरीक्षण मंडल सेवती

प्रतिवेदन

क्रमांक/खस/रां नि/2022

सेवती दिनांक 24.08-2022

प्रति,

तहसीलदार महोदय

किरनापुर

विषय :- ग्राम दहेदी तहसील किरनापुर के खस.नं.-465 रकबा 13.3940 हे  
क्षेत्र का स्थल निरीक्षण प्रतिवेदन।

संदर्भ :- आपका सापन क्रमांक/2048A/ प्रवा नं.ए./2022 किरनापुर दिनांक 1/08/2022

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उपरोक्त विषयान्वित संदर्भित सापन के संबंध में लेख है कि  
ग्राम दहेदी तहसील किरनापुर के खसरा क्रमांक 465 रकबा 13.294 हे क्षेत्रफल  
माननीय NCT सेक्टर जोन भोपाल में दायर याचिका क्रमांक CA No.58/2022  
दिनांक 28/07/2022 के परिपेक्ष्य में गठित समिति के सदस्य वन मंडल अधिकारी  
दक्षिण बख्सावार, क्षेत्रीय प्रमुख, क्षेत्रीय कार्यालय (PCB) जबलपुर, खनिज  
अधिकारी बालाघाट, अनु-विभागीय अधिकारी राजस्व किरनापुर एवं राजस्व  
अमला, वन अमला व मौके पर उपस्थित व्यक्तियों के समक्ष असेसमेंट क्षेत्र  
का हल्का पटवारी द्वारा मौके पर सीमांकन/चिह्नंकन किया गया।

असौंपत क्षेत्र ग्राम दहेदी खस.नं. 465 रकबा 13.294 हे क्षेत्र की  
सीमा को ग्राम साल्हे एवं दहेदी की सीमा से राजस्व नकशा अधिलेख  
अनुसार मौके पर जरीब से मिलान किया गया। तथा मौके पर चिह्नंकन  
कर खस.नं. 465 के क्षेत्र के सीमा में सीमा चिह्न कायम किये गये हैं।  
तत्पश्चात खस.नं. 465 के अंदा अंग में मेसर्स तिरुपति मिनरल द्वारा  
टीन सेट से खनिज भण्डारण कर करने हेतु टीन सेट की दिवार खड़ी की  
गई है तथा एक गड़ी रखने के लिये दिन सेट बनाया गया है। तथा ख.नं. 465  
की सीमा से लगकर उचित में अतिक्रमण किया गया है। खस.नं. 465  
रकबा 13.294 हे राजस्व अधिलेख में बड़े झाड़ू व जंगल मद दर्ज है।  
तथा खदान क्षेत्र एवं क्रैसर से आने के लिए खस.नं. 465 की सीमा से  
लगभग 60 फीट लम्बाई रोड आवागमन हेतु उपयोग किया जा रहा है।  
इस प्रकार मेसर्स तिरुपति मिनरल द्वारा खस.नं. 465 रकबा 13.294 हे  
क्षेत्र में से रकबा लगभग 435 वर्ग फुट में अतिक्रमण किया गया है।

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राजस्व निरीक्षण  
सेवती

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ग्राम-दहेदी तहसील किरनापुर के ख० नं०- 466, 467 के भाग में से रकबा 3.237 हे० क्षेत्रफल मेसर्स तिरुपति मिमरल बालाघाट ठो खनिज पत्थर (बेसल) आधारित उल्खनि पट्टा अवधि 12/10/2015 से 11/10/2025 तक 10 वर्ष के लिए स्वीकृत है। तथा ख० नं० 467 भाग में से रकबा 2.000 हे० क्षेत्रफल खनिज मिट्टी पत्थर, ब्लॉक रखने हेतु भण्डारण अनुसंधान दिनांक 06/01/2022 से 05/01/2027 तक 05 वर्ष हेतु स्वीकृत है। उक्त स्वीकृत क्षेत्र का राजस्व अभिलेख से कैंके पर मिलान किया गया, जिसमें खदान क्षेत्र स्वीकृत क्षेत्र के अन्दर होना पाया गया तथा बेसल मशीन एवं स्टांप क्वार्टर लिज क्षेत्र व भण्डारण अनुसंधान क्षेत्र के अन्दर ही स्थापित होना पाया गया।

प्रतिवेदन आपकी ओर सादर प्रेषित है।

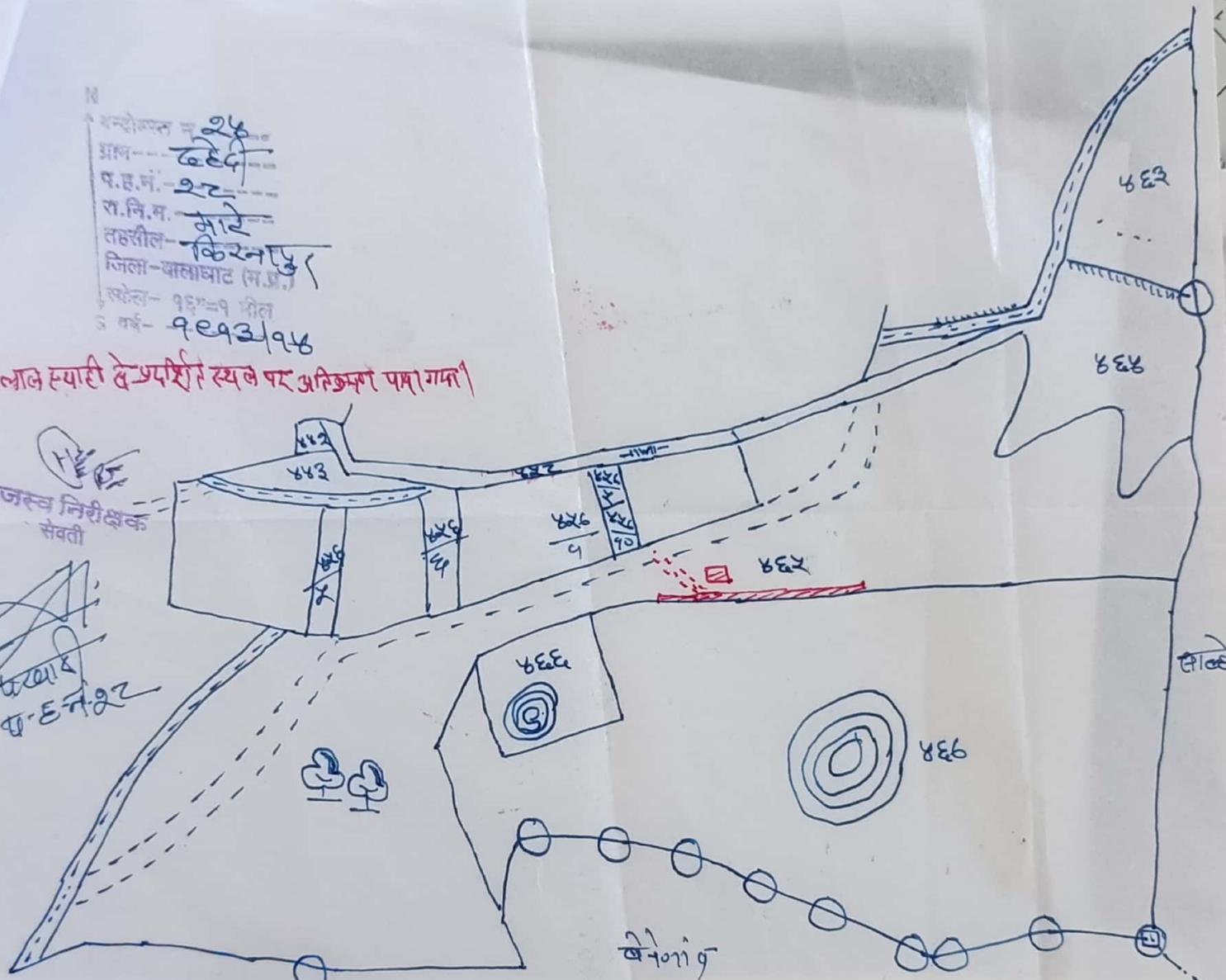
संलग्न- स्थल पंचनामा की हस्ताप्रति।

12/10/2022  
राजस्व निरीक्षक  
सकती  
सेकरी

न. 24  
 प्रान्त - छत्तीसगढ़  
 प.सं. - 22  
 रा.नि.सं. - 22  
 तहसील - किरनापुर  
 जिला - बिलासवार (म.प्र.)  
 स्थिति - 98.2=9 फीट  
 नं. - 9093/94

टीप:- लाल रंगी के प्रदर्शित स्थल पर अतिक्रमण प्रमाणिका

राजस्व निरीक्षक  
 सेवती  
 22/11/22  
 22/11/22



1949  
24/8/22

# Tirupati Minerals

Ward No. 15 Baihar Road Balaghat Dist-Balaghat

प्रति,

क्षेत्रीय अधिकारी  
म०प्र० प्रदूषण नियंत्रण बोर्ड  
विजय नगर जबलपुर

विषय :- स्टोन क्वेशर के उत्पादन प्रारंभ करने एवं संचालित रहने के संबंध में जानकारी प्रदाय करने बावत।

संदर्भ :- म०प्र० प्रदूषण नियंत्रण बोर्ड जबलपुर का पत्र क्रमांक 899 दिनांक 22/08/2022

महोदय जी, आपसे प्राप्त पत्र के संबंध में जानकारी निम्नानुसार है :-

1. यह कि मेरे द्वारा मेसर्स दिनेश अग्रवाल स्टोन क्वेशर ग्राम दहेडी तहसील-किरनापुर जिला-बालाघाट को वर्ष 2021 मे कय किया गया है।
2. मेरे द्वारा मेसर्स दिनेश अग्रवाल स्टोन माईन को अपने पक्ष में हस्तारित करवा कर विधिवत पर्यावरण स्वीकृति एवं बोर्ड से सम्मति प्राप्त की गई है जो वर्तमान मे वैध है। जानकारी के अभाव में मेरे द्वारा स्टोन क्वेशर हेतु बोर्ड से उत्पादन सम्मति प्राप्त नही की गई थी वर्तमान में स्टोन क्वेशर को बोर्ड से स्थापना सम्मति प्राप्त है तथा उत्पादन सम्मति हेतु आवेदन किया गया है।
3. यह कि मेरे द्वारा उक्त अवधि में कोरोनाकाल के समय स्टोन क्वेशर संचालित नही किया न ही स्टोन क्वेशर से प्रोडक्शन किया गया है।
4. स्टोन क्वेशर कय करने के उपरान्त हमारे कर्मचारियो द्वारा ट्रायल लिया गया था जिसमें स्टोन क्वेशर को संचालित किया गया था।
5. यह कि मेरे द्वारा वर्ष 2021 में खदान का संचालन किया गया जिसमें 10 दिवस स्टोन क्वेशर संचालित था जिसमें लगभग 5694.68 घनीमीटर पत्थर को क्वेश किया गया। इसी प्रकार प्रकार वर्ष 2022 में फरवरी में 07 दिवस स्टोन क्वेशर का संचालन किया जिसमें लगभग 1469.98 घनमीटर पत्थर को क्वेश किया गया। वर्तमान में स्टोन क्वेशर विगत कई माहों से बंद है।

महोदय जी इस प्रकार ट्रायल लेने के बाद हमारे द्वारा कुल 17 दिवस स्टोन क्वेशर संचालित किया गया है एवं उक्त अवधि में लगभग 7165 घनमीटर पत्थर को पीसा गया है। जिसका डिस्पेच हमारे द्वारा किया गया है जिसकी जानकारी जिला खनिज अधिकारी बालाघाट से भी प्राप्त की जा सकती है। उपरोक्त तथ्य के साथ जानकारी सादर प्रस्तुत है।

24.08.2022

प्रोपराइटर

अतुल पाठक

मेसर्स तिरुपति मिनेरल्स, बालाघाट

Back  
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# Tirupati Minerals

Ward No. 15 Baihar Road Balaghat Dist-Balaghat

प्रति,

अनुविभागीय अधिकारी  
तहसील-किरनापुर  
जिला-बालाघाट

विषय :- स्टोन क़शर में परिसर में खसरा क़मांक 465 में अस्थाई टीन शेड को हटाने के संबंध में।  
संदर्भ :- दिनांक 18/08/2022 को समिति के किये गये निरीक्षण में दिये गये निर्देशानुसार

महोदय जी,

मेरे द्वारा मेसर्स तिरुपति मिनरल्स स्टोन क़शर के नाम से खसरा क़मांक 466 एवं 467 ग्राम दहेडी तहसील-किरनापुर जिला-बालाघाट में स्टोन क़शर का संचालन किया जाना है जो वर्तमान में बंद है। खसरा क़मांक 465 जो कि खसरा क़मांक 466 से लगा हुआ है एवं समतल जमीन है जिस पर पूर्व में जानकारी न होने के अभाव में खसरा क़मांक 465 के अंश भाग में अस्थाई टीन शेड लगाया गया था निरीक्षण कमेटी के निर्देशानुसार उक्त टीन शेड को 07 दिवस के भीतर हटा दिया जावेगा चूकि खसरा क़मांक 466 में जाने हेतु खसरा क़मांक 465 को काश करना आवश्यक है एवं इस हेतु कोई वैकल्पिक मार्ग नहीं है। खसरा क़मांक 465 में जाने के लिये निममानुसार संबंधित विभाग से अनुमति प्राप्त की जावेगी। जानकारी सूचनार्थ सादर प्रेषित है।

प्रोपराइटर

अतुल पाठक

मेसर्स तिरुपति मिनरल्स, बालाघाट

प्रतिलिपि :-

- 1-वनचंमडला अधिकारी बालाघाट जिला-बालाघाट की ओर सूचनार्थ।
- 2-क्षेत्रीय अधिकारी म0प्र0 प्रदूषण नियंत्रण जबलपुर की ओर सूचनार्थ।
- 3-जिला खनिज अधिकारी बालाघाट जिला-बालाघाट की ओर सूचनार्थ।

प्रोपराइटर

अतुल पाठक

मेसर्स तिरुपति मिनरल्स, बालाघाट

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कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail - modgrnbal@mp.gov.in Ph.No. 07632-241683

// आदेश //

क्रमांक 1630 / खनिज / क्यू.एल / 19

बालाघाट, दिनांक 10/12/2019

प्रति,

मेसर्स तिरुपति मिनरल्स,  
पार्टनर-श्री अतुल पाठक,  
निवासी-बैहर रोड, जिला बालाघाट

विषय :- ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा क्रमांक 466, 467 रकवा 3.237 हेक्टर क्षेत्र (शासकीय भूमि) पर खनिज पत्थर (क्रेशर आधारित) उत्खनिपट्टा अवधि 12.10.2015 से 11.10.2025 (10 वर्ष) को अंतरण बावद।

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उपरोक्त विषयांतर्गत लेख है कि ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा क्रमांक 466, 467 रकवा 3.237 हेक्टर क्षेत्र (शासकीय भूमि) पर श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) पता- गोदिया (महा.) के पक्ष में खनिज पत्थर की उत्खनिपट्टा (क्रेशर आधारित) अवधि 12.10.2015 से 11.10.2025 तक के लिए स्वीकृत किया गया है।

1. पट्टेदार श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) द्वारा दिनांक 22/06/2019 को सकारण आवेदन पत्र प्रस्तुत कर उक्त स्वीकृत उत्खनिपट्टा का शेष अवधि के लिए मेसर्स तिरुपति मिनरल्स (द्वितीय पक्ष- अंतरणग्रहिता) पता- बैहर रोड बालाघाट के पक्ष में हस्तांतरण करने हेतु अनुरोध किया गया है। मेसर्स तिरुपति मिनरल्स (द्वितीय पक्ष- अंतरणग्रहिता) पता- बैहर रोड बालाघाट द्वारा भी उक्त उत्खनिपट्टा हस्तांतरित होने पर पट्टे से संबंधित समस्त दायित्व स्वीकार करने व शासन के नियमों/प्रावधानों का पालन करने हेतु दिनांक 22/06/2019 को आवेदन प्रस्तुत किया है।

2. अतः ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा क्रमांक 466, 467 रकवा 3.237 हेक्टर क्षेत्र पर स्वीकृत उत्खनिपट्टा क्षेत्र को अंतरण हेतु श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) द्वारा प्रस्तुत आवेदन एवं कार्यालय में उपलब्ध अभिलेखों के परीक्षण उपरांत पट्टा अंतरण हेतु उपलब्ध होने से मेसर्स तिरुपति मिनरल्स (द्वितीय पक्ष- अंतरणग्रहिता) के पक्ष में म.प्र. गौण खनिज नियम 1996 के नियम 35 में विहित प्रावधानों के तहत स्वीकृत उत्खनिपट्टा क्षेत्र शेष अवधि 11.10.2025 तक के लिये निम्न शर्तों के पालन करने की शर्त पर पट्टा अंतरण किया जाता है।

नियमानुसार शर्तें निम्नानुसार हैं:-

1. मध्यप्रदेश गौण खनिज नियम 1996 में विहित प्रावधानों का पालन करना अनिवार्य होगा।
2. वनसंरक्षण अधिनियम 1980 के प्रावधानों के तहत स्वीकृत खदान के आसपास 2 कि.मी. की परिधि में वन क्षेत्र में खनन नहीं होने का दायित्व पट्टाधारी का होगा। यदि आसपास के 2 कि.मी. के वन क्षेत्र की परिधि में अवैध उत्खनन होता है तो उसकी सूचना पट्टाधारी द्वारा खनिज अधिकारी, वन मण्डलाधिकारी, को लिखित में दी जावेगी।
3. यह कि वायु प्रदूषण निवारण एवं नियंत्रण अधिनियम 1981 एवं जल प्रदूषण निवारण एवं नियंत्रण अधिनियम 1974 के प्रावधानों के तहत भू-प्रवेश के पूर्व सम्मति प्राप्त करना अनिवार्य होगा।
4. प्रारूप-14 में हस्तांतरणकर्ता व हस्तांतरणग्रहिता अनुबंध निष्पादन की कार्यवाही करने हेतु म.प्र. शासन, खनिज साधन विभाग भोपाल के ज्ञाप क्र. एफ.-19/192/12/2, भोपाल दिनांक 11-03-1993 के अनुसार भारतीय स्टाम्प अधिनियम 1899 के प्रावधानों के तहत प्रकरण में स्टाम्प ड्यूटी जमा कराते हुये तीन माह में अनुबंध निष्पादन की कार्यवाही की जावे।



यह कि न्यूनतम मजदूरी 1948 के अधीन केन्द्रीय या राज्य सरकार द्वारा समय-समय पर विहित न्यूनतम मजदूरी से अन्यून मजदूरी का भुगतान नहीं करेगा।

6. यह कि कंपनी एक्ट 1956 के प्रावधानों के तहत स्थापित लघु/माध्यम/वृद्ध उद्योग का पंजीयक जिला उद्योग केन्द्र से कराना अनिवार्य होगा।
7. यह कि आयकर अधिनियम 1986 की धारा 206सी(1-सी) के तहत देय रायल्टी पर टी.डी.एस. जमा करना अनिवार्य होगा।
8. म.प्र. भू-राजस्व संहिता 1959 की धारा 247(5) एवं धारा 247(129) के अधीन उल्लेखित प्रावधानों के तहत निर्धारित मापदण्डों अनुसार सीमांकन पिलर स्थापित करने के साथ-साथ स्वीकृत क्षेत्र का विवरण दर्शाने वाला सूचना पटल स्थापित करना अनिवार्य होगा।
9. यह कि म.प्र. राजपत्र में प्रकाशित अधिसूचना दिनांक 23 मार्च 2013 (संशोधित) अनुसार म.प्र. गौण खनिज नियम 1996 के नियम 42(क) (खनन योजना) प्रस्तुत करना तथा 48 (पर्यावरण प्रबंधन योजना) में उल्लेखित प्रावधानों के अनुसार अनुमोदन प्राप्त करना अनिवार्य होगा।
10. राज्य स्तरीय पर्यावरण समघात निर्धारण प्राधिकरण (SEIAA) के पत्र क्र. 3577 बालाघाट दिनांक 15.07.2015 द्वारा निर्धारित की गई प्रक्रिया का पालन सुनिश्चित किया जाकर पर्यावरण अनुमति प्राप्त करना अनिवार्य होगा।  
(कलेक्टर महोदय द्वारा अनुमोदित)

*Zpul-2*  
प्रभारी अधिकारी  
(खनिज शाखा)  
खनिज शाखा  
जिला-बालाघाट (म.प्र.)  
जिला बालाघाट (म.प्र.)

पृ. क्रमोंक / 1630-A / खनिज / क्यू.एल / 19  
प्रतिलिपि-

बालाघाट, दिनांक 10/12/2019

1. श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) पता- गोदिया (महा.) की ओर उनके आवेदन दिनांक 22.06.2019 के संदर्भ में सूचनार्थ।
2. क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर की ओर सूचनार्थ।
3. खनि निरीक्षक तह. किरनापुर जिला बालाघाट की ओर सूचनार्थ।

*Zpul-2*  
प्रभारी अधिकारी  
(खनिज शाखा)  
खनिज शाखा  
जिला-बालाघाट (म.प्र.)  
जिला बालाघाट (म.प्र.)

हैंदर मे एंव करो का ब्योरा रुपये पैसों मे

फार्म पी-11

तिथि : ०७/१२/२०१३ १४:०४

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खसरा



18505440160

ग्राम दहदेदी

हल्का दहदेदी

रा. नि. नं माटे

तहसील किरनापुर.

जिला बालाघाट

वर्ष २०१३-२०१४.

क्रमांक	क्षेत्रफल (और ग्रह भूमि खालों में सम्मिलित न हो तो उसका वर्णन)	कब्जेदार का नाम, उसके पिता का या पति का नाम तथा निवास स्थान, अधिकार जिसके अन्तर्गत भूमि धारण की गई हो और देय राजस्व का लगान	किसी भूमिस्वामी या पट्टेदार का या किसी मालुमी कारतकार के उप पट्टेदार का नाम, पिता का नाम, लगान या पट्टे की रकम और उस पट्टे पर दिये गये भाग का क्षेत्रफल	खाते की भूमि			खाते के बाहर के क्षेत्रों में बोई गई फसल का नाम तथा क्षेत्रफल		केफियत			
				क्षेत्रफल जिसमें वर्ष के दौरान में फसल उगाई गई फसल का नाम	वर्ष के दौरान में फसल उगाई गई क्षेत्रफल	दुफसली क्षेत्रफल	पालू वर्ष की पड़ती	२ से ५ वर्ष तक की पड़ती		अन्य पड़ती अर्थात् ५ वर्ष से अधिक		
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४६६	०.८०९ पहाड ०.८०९	शासकीय										सरकार पहाड चट्टान पत्थर १

प्रतिलिपि देने वाले के असाक्षर : नाम, पत्र एवं दिनांक :

आवेदन क्रमांक २-१२-१३  
राज्य का उपनिर्देश सं. १२-१३  
आवेदन के उपरिष्ठ क्षेत्रों की विनांक २-१२-१३.  
आवेदन पत्र और गीत के असाक्षर अक्षरित या सक्षित

तहसिलदार  
किरनापुर



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Pury

भारत सरकार का कृषि विभाग

फार्म पी-II  
खसरा

दिथि : ०७/१२/२०१३ १४:०४

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हल्का दहेदी  
रा. नि. नं माटे

तहसील किरनापुर.

जिला बालाघाट

वर्ष २०१३-२०१४.

क्र.सं.	क्षेत्रफल (और भूमि खाली न समितित न हो तो उसका वर्णन)	कंठदार का नाम, उसका पिता का या पति का नाम तथा निवास स्थान, अधिकार जिसके अन्तर्गत भूमि धारण की गई हो और देय राजस्व का लगान	किसी भूमिस्वामी या पट्टेदार का या किसी मौरुमी फारतकार के उप पट्टेदार का नाम, पिता का नाम, लगान या भाग का क्षेत्रफल	खाते की भूमि					खाते के बाहर के क्षेत्रों में बोई गई फसल का नाम	कैफियत	
				क्षेत्रफल जिसमें वर्ष के दौरान में फसल उगाई गई	पड़ती का क्षेत्रफल	वालू वर्ष की पड़ती	२ से ५ वर्ष तक की पड़ती	अन्य पड़ती अथवा ५ वर्ष से अधिक			१०
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Handwritten signature and stamp: *SHARDA*

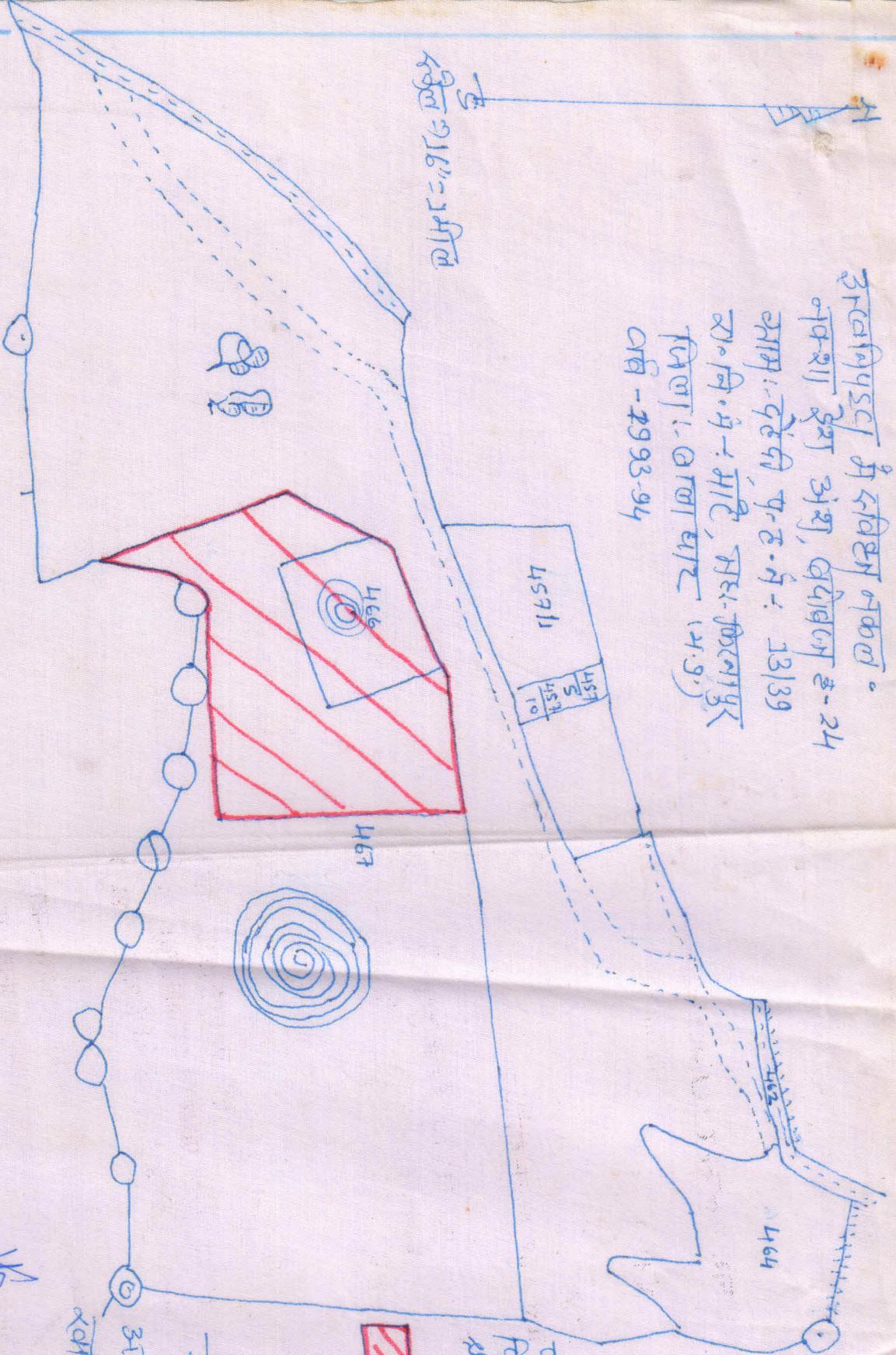
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7-12-13

प्रतिलिपि देने वाले के अक्षर:  
नाम, पर एवं दिनांक:

SHARDA  
तहसील उदर  
किरनापुर

7-12-13  
801  
SHARDA

ॐ स्वामिनियुक्त संस्थान नकल  
 नगरपालिका अंश, वसुधालगाड-२५  
 आमा: वसुधालगाड, प.सं. - १३/३९  
 आ.सं. - ५-५०६, नगरपालिका  
 विभाग: नगरपालिका (५.९)  
 नं. - २९९३-९५



कार्य-आदेश क्रमांक - १०  
 दि. २०१८/२०१५ तारिख  
 आ.सं. - ५-५०६



ॐ स्वामिनियुक्त संस्थान  
 नगरपालिका

आ.सं. - ५-५०६  
 ४६६ - ०-८०९  
 ४६७ (१०) - २-४२८  
 Total - ३-२३७

आ.सं. - १० ११  
 स्वामिनियुक्त संस्थान (नगरपालिका)

COLLECTOR  
 BALACHHAT

उपस्थित  
 (स्थिति प्रमाण)  
 नगरपालिका विभाग

ॐ स्वामिनियुक्त संस्थान  
 नगरपालिका

# कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail -modgmbal@mp.gov.in , Ph.No. 07632-241683

॥ आदेश ॥

क्रमांक / २४ / खनिज / 2022  
प्रति,

बालाघाट, दिनांक 7/01/2022

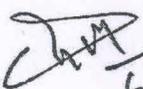
तिरूपति मिनरल्स  
द्वारा श्री अतुल पाठक  
निवासी- वार्ड नं. 15  
जिला बालाघाट (म.प्र.)

विषय :- खनिज गिट्टी, पत्थर, बोल्डर हेतु भण्डारण अनुज्ञप्ति स्वीकृती बावत्।

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म.प्र. खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006 के नियम 13 एवं नियम 17 में निहित शर्तों के अधीन जिला बालाघाट तह. किरनापुर ग्राम दहेंदी खसरा नं. 467 भाग रकबा 2.000 हे. क्षेत्र पर खनिज गिट्टी, बोल्डर, पत्थर (केशर आधारित) भण्डारण अनुज्ञप्ति दिनांक 06.01.2022 से 05.01.2027 तक (05 वर्ष कि अवधि हेतु) नियमानुसार शर्तों पर स्वीकृति प्रदान की जाती है। शर्तें निम्नानुसार हैं :-

- (एक) अनुज्ञप्तिधारी, प्ररूप-11 में विहित रजिस्टर में स्टाकयार्ड में प्राप्त और स्टाक यार्ड से भेजे गये खनिज/खनिजों और/या उसके उत्पादों की मात्रा तथा अन्य विशिष्टियां दर्शाते हुए सही एवं विश्वसनीय लेखा रखेगा।
- (दो) अनुज्ञप्तिधारी प्ररूप-12 में मासिक विवरणियां अनुज्ञापन प्राधिकारी को प्रस्तुत करेगा।
- (तीन) अनुज्ञप्तिधारी, स्टाकयार्ड से किसी खनिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक वाहन (केरिअर) के लिए अभिवहन पास जारी करेगा।
- (चार) अनुज्ञप्तिधारी, नियोजित किये गये व्यक्तियों के नाम, राष्ट्रीयता, आयु, लिंग तथा पते का अभिलेख रखेगा।
- (पांच) अनुज्ञप्तिधारी, न्यूनतम मजदूरी अधिनियम 1948 के अधीन केन्द्रीय या राज्य सरकारों द्वारा समय-समय पर विहिप की गई न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं करेगा।
- (छः) स्टाकयार्ड जिसमें खनिज संसाधन इकाई, यदि कोई हो, सम्मिलित है, भवन, कार्यालय या किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुज्ञात करेगा।
- (क) स्टाकयार्ड जिसमें खनिज संसाधन इकाई, यदि कोई हो, सम्मिलित है, भवन, कार्यालय या किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुज्ञात करेगा।
- (ख) स्टाकयार्ड में रखे हुए खनिज/खनिजों और/या उसके उत्पादों के स्टाक सर्वेक्षण, तौल माप या नापजोख करने के लिए अनुज्ञात करेगा।
- (ग) अनुज्ञप्तिधारी या किसी अन्य व्यक्ति के जो उन पर नियंत्रण रखता हो अथवा उससे संबद्ध हो, के कब्जे में के किन्ही दस्तावेजों, बुक, रजिस्टर या सुसंगत अभिलेख का परीक्षण करने के लिए अथवा उनसे उद्धरण लेने या ऐसे दस्तावेजों, बुक, रजिस्टर या अभिलेख की प्रतियां तैयार करने के लिए अनुज्ञात करेगा।

  
6/1/2022

- (घ) अनुज्ञापिधारी या ऐसे व्यक्ति को, जिसका उस पर नियंत्रण हो, या उनसे संबद्ध हो, परीक्षण करने के लिए अनुज्ञात करेगा।
- (ङ) कोई अन्य सुसंगत जानकारी एकत्रित करने के लिए अनुज्ञात करेगा।
- (च) किसी खनिज/किन्ही खनिजों और/या उसके उत्पादों के नमूने एकत्र करने के लिए अनुज्ञात करेगा।

(सात) अनुज्ञापिधारी, अनुज्ञापि को स्टाकयार्ड या उसके कारबार के सामान्य स्थान पर प्रमुखता से प्रदर्शित करेगा। यदि किसी समय इन नियमों के अधीन प्रदान की गई अनुज्ञापि खो जाती है या नष्ट हो जाती है तो अनुज्ञापिधारी इस तथ्य की लिखित में रिपोर्ट उन परिस्थितियों का वर्णन करते हुए जिनमें अनुज्ञापि खो गई थी या नष्ट हो गई थी, अनुज्ञापन प्राधिकारी को करेगा तथा अनुज्ञापि की दूसरी प्रति के लिए लिखित में अनुरोध करेगा।

अनुज्ञापन प्राधिकारी ऐसी जाँच करने के पश्चात् जैसी कि वह उचित समझे, अनुज्ञापि की दूसरी प्रति जारी करेगा, बशर्ते कि अनुज्ञापिधारी रूपये पाँच सौ केवल का भुगतान खनिज शीर्ष 0853 खान एवं खनिज मद में जमा करेगा।

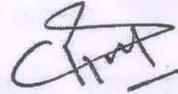
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(आठ) व्यापारिक अनुज्ञापिधारी द्वारा भण्डारण से संबंधित किसी भी प्रकार की अनिमितताएँ पाये जाने पर भण्डारण अनुमति निरस्त की जा सकेगी।

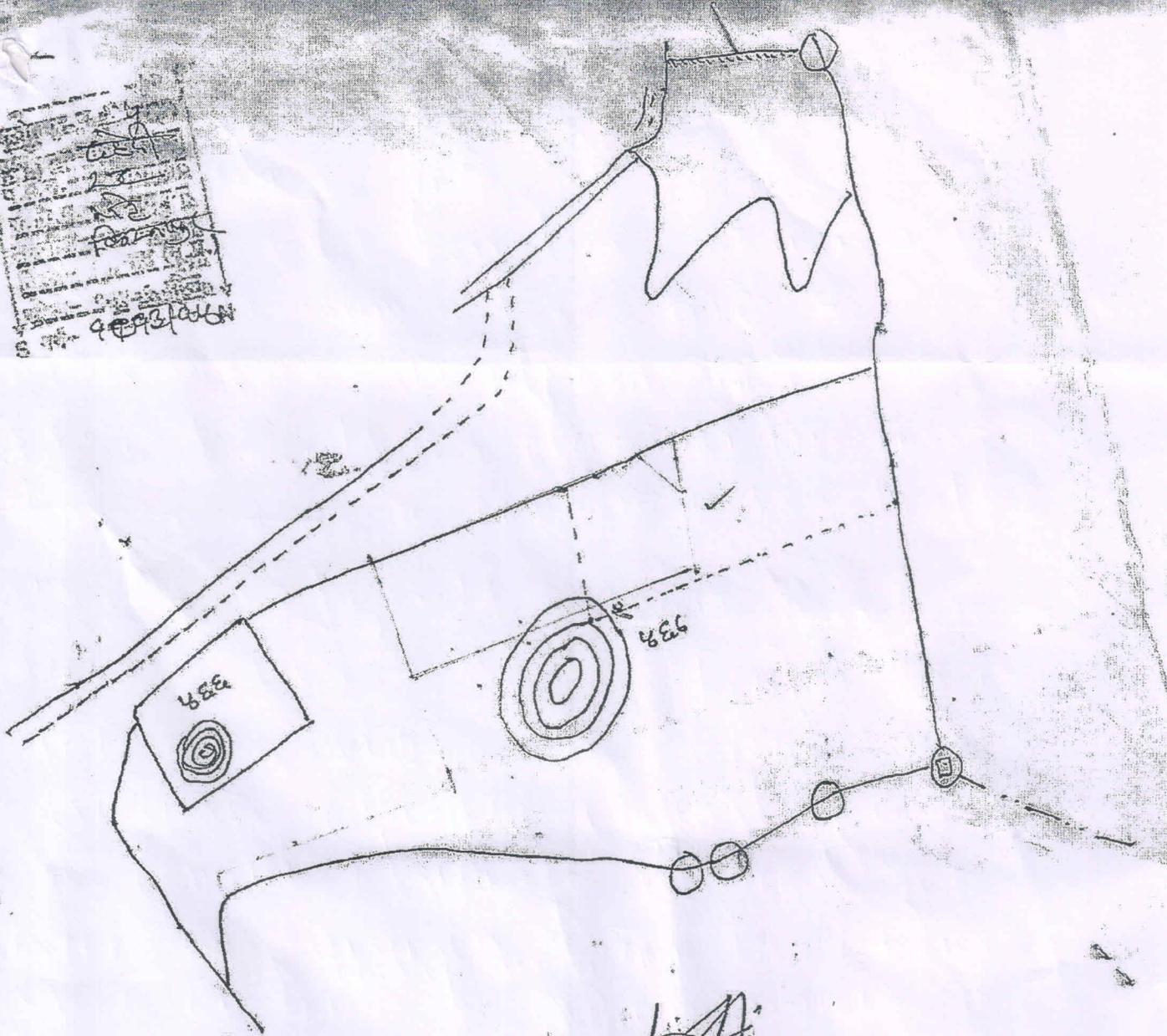
(नौ) स्वीकृत क्षेत्र राष्ट्रीय राजमार्ग से लगा होने एवं भविष्य में फोर लाईन (सड़क चौड़ीकरण) होने की दशा में उक्त भूमि में दी गई अनुमति निरस्त की जावेगी।

(दस) स्वीकृत भण्डारण अनुज्ञापि क्षेत्र से आच्छादित क्षेत्र पर भविष्य में उत्खनिपट्टा स्वीकृत की जाती है तो स्वीकृत उत्खनिपट्टा क्षेत्र से आच्छादित क्षेत्र को छोड़कर ही भण्डारण का कार्य किया जावेगा।

अतः उक्त शर्तें मंजूर हैं तो अनुज्ञापि के निबंधनों तथा शर्तों का पालन करने कि दशा में भण्डारण अनुज्ञापि आदेश जारी किये जा रहे हैं।

  
कलकत्ता  
6/11/2022  
जिल्हा तालाघाट (म.प्र.)

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~~Handwritten signature~~  
 प-६ नं. २६

वाणिज्य भंडारण अनुसंधान संस्थान  
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 वाणिज्य, पणजी  
 ख. नं. ख. नं.  
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Photograph taken During Inspection of Village-Dahedi Tehsil-Kirnapur Dist-Balaghat on dated 18/08/2022 in the matter of Hon'ble NGT Bhopal O.A No. 58/2022







